

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1753/2022

MADHAV RAM (DECEASED) THROUGH LRS

Appellant(s)

VERSUS

PATANJALI BHARDWAJ & ANR.

Respondent(s)

(IA No. 114426/2020 - APPLICATION FOR PERMISSION)

WITH

Crl.A. No. 1754/2022 (II)

(IA No. 186948/2019 - EXEMPTION FROM FILING O.T.

IA No. 127915/2023 - SUSPENSION OF SENTENCE)

Crl.A. No. 1554/2022 (II)

Date : 18-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE SANDEEP MEHTA

Counsel for parties

Mr. Sidharth Luthra, Sr. Adv.

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Mr. Rahat Ali Chaudhary, Adv.

Mr. Shaad Sherwani, Adv.

Mr. Ravinder Singh, Adv.

Mr. Tabarak Hussain, Adv.

Mr. Ali Safeer Farooqi, Adv.

Mr. Mansur Ali Khan, Adv.

Mr. Sandeep Garausa, Adv.

Mr. Shoaib Ahmed Khan, Adv.

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Mr. Vikas Kumar Singh, Adv.

Ms. Rajshree Singh, Adv.

Mr. Javed R. Sheikh, Adv.

Mr. Aarif Ali, Adv.

Mr. Pankaj Tiwari, Adv.

Mr. Mujahid Ahmed, Adv.

Mr. Chand Qureshi, AOR

Mr. Vikas Bansal, Adv.
Mr. Shakti Singh, Adv.
For Ms. Sakshi Kakkar, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. List after two weeks.
2. The Registry is directed to supply soft copy of the record of the High Court and the Trial Court to the counsel for the parties.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER